

[**Shri C. D. Deshmukh:** So far as I remember no amount has been fixed.]

Shri Datar: May I know the total extent of loan given to displaced persons?

Shri C. D. Deshmukh: I want notice of the question.

Shri A. C. Guha: May I know whether the principle he has stated in reply to part (a) of the question will apply also to refugees from East Pakistan?

Shri C. D. Deshmukh: I think both are governed by the same regulations.

MULTI-PURPOSE PROJECTS

*78. **Kumari Annie Mascarene:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state what is the amount invested so far by Government in multi-purpose projects?

(b) What is the amount proposed to be invested under the first Five Year Plan for investigation and execution of multi-purpose projects?

(c) Which are these projects and where have they been executed?

(d) Which are the places where the future projects are proposed to be executed?

(e) Is there any project investigated or proposed to be investigated and executed in South India or in Kerala?

The Minister of Planning and River Valley Schemes (Shri Nanda): (a) Excepting the Central Government's contribution to the Damodar Valley Corporation towards the capital expenditure on the Damodar Valley Project, Government have not directly invested any amount in multi-purpose projects. The total amount of contribution paid to the Damodar Valley Corporation upto 31st March, 1952 is Rs. 8.7328 crores. Government have, however, been advancing from time to time loans to the State Governments for the execution of such projects within their respective territories.

(b) to (d). The attention of the hon. Member is invited to the schedule attached to the Draft Five Year Plan published by the Government of India.

(e) Investigations regarding the possibilities of development of the water resources in Coorg are in hand.

Kumari Annie Mascarene: May I know whether any amount has been given to Travancore-Cochin State for any project?

Shri Nanda: The projects which are included in the Five Year Plan are given at the end of the volume and Travancore-Cochin certainly figures there. On page 292 figures are given both of estimated cost and the expenditure to be incurred during this period. It will be found that during 1951-52, Rs. 1,37,00,000 have been provided.

Kumari Annie Mascarene: I could not catch the number.

Shri Nanda: There are six projects included in the first part of the Five Year Plan.

Shri V. P. Nayar: May I know whether one of the purposes of these multi-purpose projects is to waste money?

Mr. Speaker: Order, order.

Pandit Munishwar Datt Upadhyay: May I know whether the basic type and the composite type of projects are to be financed by the Central Government?

Shri Nanda: This is a question regarding river valley projects and not about community projects.

Mr. Speaker: That is a different subject altogether.

Shri Bhandari: May I know whether any projects have been included for Rajasthan?

Shri Nanda: There are projects for Rajasthan.

Shri Nesamony: So far as these projects are concerned are Government aware that they had been included in the local State Budget for the last three years?

Shri Nanda: The question before us relates to what the Central Government proposes to do. Each State has its own projects which are submitted to us for the purpose of such central assistance as can be made available to them.

Shri Damodara Menon: The hon. Minister stated that a crore of rupees has been spent in Travancore-Cochin State. May I know whether the whole of this amount has been contributed by the Central Government?

Shri Nanda: There is no contribution to State Governments except what I have indicated. Contributions as such were confined to the Damodar Valley Project. There are certain loans provided for States and if the hon. Member wants, I can read out the list.

Mr. Speaker: Are they not put in the Five Year Plan?

Shri Nanda: These are the actual figures.

Shrimati Renu Chakravartty: Could the hon. Minister give an idea as to the amount spent by the Government of India on minor irrigation projects in comparison with that spent on multi-purpose schemes?

Shri Nanda: I require notice.

Shri Punnoose: May I know whether all the plans recommended by the Travancore-Cochin Government have been approved and sanctioned by the Centre?

Shri Nanda: The list is given there and in addition for the purpose of the second part of the Five Year Plan various proposals are coming and in the course of the next month they will be scrutinised and a final list of priorities will be prepared.

Mr. Speaker: Next question.

NATIONAL LABORATORIES FOR RE-FINING OIL FROM SPICES ETC.

*79. **Kumari Annie Mascarene:** Will the Minister of Natural Resources and Scientific Research be pleased to state whether there is any national laboratory in South India for refining oil from spices and lemongrass?

The Minister of Communications (Shri Jagjivan Ram): Research work on refining oil from spices and lemongrass has been conducted at the Indian Institute of Science, Bangalore and the University College of Science, Calcutta under the guidance of the Essential Oils Research Committee of the Council of Scientific and Industrial Research. Some work on this subject has also been done at the University of Travancore, Travancore.

Kumari Annie Mascarene: In view of the fact that this industry is a very thriving one in the Travancore-Cochin State, will the Government please consider the question of establishing a refining laboratory in the Travancore-Cochin State?

Mr. Speaker: Order, order. I cannot allow questions which contain suggestions for action. They may be made independently during the course of debates. Next question.

CLOSED BANKS

*80. **Shri A. C. Guha:** (a) Will the Minister of Finance be pleased to refer to the reply given to starred question No. 3976 asked on the 9th May, 1951 and state which of the closed banks have so far given dividends to the creditors and at what rate?

(b) What were the expenses incurred by each of the closed banks since their closure?

The Minister of Finance (Shri C. D. Deshmukh): (a) and (b). The Reserve Bank of India has no statutory power to call for any information on the subject from the liquidators who work under the control and supervision of the respective High Courts and are, therefore, responsible only to them. The Reserve Bank has been requested to collect the required information from the official liquidators and whatever information is received will be laid on the Table of the House in due course.

Shri A. C. Guha: A year ago, in reply to another question the hon. Minister gave me the same reply, namely that whatever information is received will be laid on the Table of the House. I do not know whether that information has been laid on the Table of the House or not.

Mr. Speaker: I remember in reply to another question later the hon. Minister stated that it required a change in the law and that they were considering it. Am I correct?

Shri C. D. Deshmukh: I do not know which question the hon. Member is referring to.

Shri A. C. Guha: Question No. 3976.

Shri C. D. Deshmukh: The information promised in respect of parts (a), (b) and (c) of starred question No. 3976 refers to part (a) of the present question and was supplied to the Department of Parliamentary Affairs on 7th January, 1952 and was laid on the Table of the House during the last session of Parliament.

Shri A. C. Guha: May I know whether the Reserve Bank has sent any information as to the amount spent by the liquidators?

Shri C. D. Deshmukh: No, Sir.

Shri A. C. Guha: Can the Reserve Bank get the information from the liquidators?

Shri C. D. Deshmukh: The Reserve Bank can make a request for the information but I do not know whether they can get it.

Shri A. C. Guha: May I know when the proposed change in the law will be effected and whether any steps have been taken in that regard?

Shri C. D. Deshmukh: We have decided to set up a committee to inquire into the work of the liquidators and to advise the necessary legislative and